The Salaries and Allowances of Members of the Legislative Assembly (Puducherry) Act, 1964

Act 16 of 1964

Keyword(s):
Assembly, Committee, Controlling Officer, Form, Period of Residence on Duty, Term of Office

Amendment appended: 4 of 2013
THE SALARIES AND ALLOWANCES OF MEMBERS
OF THE LEGISLATIVE ASSEMBLY
(PONDICHERRY) ACT, 1964.

No. 16 of 1964)

ARRANGEMENT OF SECTIONS

SECTION 1.

1. Short title.

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(Act No. 16 of 1964)


AN ACT

to provide for the salaries and allowances of Members of the Legislative Assembly of Pondicherry.

BE it enacted by the Legislative Assembly of Pondicherry in the Fifteenth Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Salaries and Allowances of Members of the Legislative Assembly (Pondicherry) Act, 1964.

2. Definitions.—In this Act, unless the context otherwise requires:—

(a) "Act" means the Government of Union territories Act, 1963 (20 of 1963);

(b) "Assembly" means the Legislative Assembly of Pondicherry;

(c) "Committee" means a Committee of the Assembly;

(d) "Controlling Officer" means the Secretary to the Assembly;

(e) "Day" means a period of 24 hours beginning at midnight;
(ee) "family," in relation to a Member, means the wife or husband, as the case may be of such Member; if such wife or husband is residing with such Member, and includes the legitimate children or step-children residing with, and wholly dependent on, such Member but does not include, in the case of a male Member, more than one wife;]

(f) "Form" means a form appended to the Second Schedule;

(g) "Member" means a Member of the Assembly but save as otherwise expressly provided in this Act does not include—

(i) A Minister as defined in the Salaries and Allowances of Ministers (Pondicherry) Act, 1964 and

(ii) the Speaker and Deputy Speaker as defined in the Salaries and Allowances of Speaker and Deputy Speaker (Pondicherry) Act, 1964;

(h) "New Member" means a Member who takes his seat in the Assembly after the commencement of this Act and includes a Member who is re-elected or renominated;

(i) "Period of residence on duty" means the period during which a Member resides at a place where a session of the Assembly or a sitting of a Committee is held or where any other business connected with his duties as such Member is transacted, for the purpose of attending to such other business, and includes, except in the case of a Member who ordinarily resides in the commune where a session of the Assembly or a sitting of the Committee is held or where any other business connected with his duties as such Member is transacted:

1. Inserted by Act 6 of 1969, section 2, w.e.f. 27-6-1969.
in the case of a session of the Assembly, a period of such residence not exceeding three days immediately preceding the commencement of the session and a period of such residence not exceeding three days immediately succeeding the date on which the Assembly is adjourned sine die or for a period exceeding seven days; and

(ii) in the case of a sitting of a Committee or any other business, a period of such residence not exceeding two days immediately preceding the commencement of the business of the Committee or other business and a period of such residence not exceeding two days immediately succeeding the conclusion of the business of the Committee or other business.

(j) "Schedule" means a Schedule appended to the Act;

and

(k) "Term of office" means—

(a) in relation to a person who is a Member at the commencement of this Act, the period beginning with such commencement and ending with the date on which his seat becomes vacant;

(b) in relation to a new Member, the period beginning with the date when such Member takes his seat in the Assembly and ending with the date on which his seat becomes vacant.

3. Salaries, daily and conveyance allowance.—(1) A Member shall be entitled to receive a salary at the rate of rupees
three hundred and fifty] per mensem during the whole of his term of office and allowance at the rate of rupees [twenty-five]: for each day during any period of residence on duty, in any part of the Union territory of Pondicherry. Explanation:—Daily allowance shall be admissible to a Member for each day of residence on duty irrespective of the time of arrival or departure.

3[(2) A Member shall also be paid a conveyance allowance of rupees one hundred per mensem.].

4. Travelling allowances.—(1) There shall be paid travelling allowance to each member in respect of every journey performed by him for the purpose of attending a session of the Assembly or a meeting of a committee or for the purpose of attending to any other business connected with his duties as a Member, from his usual place of residence to the place where the session or the meeting is to be held or the other business is to be transacted and for the return journey from such place to his usual place of residence such amount as would be admissible in respect of journeys on tour to a First Grade Officer serving in connection with administration of the Union territory of Pondicherry.

(2) Notwithstanding anything contained in sub-section (1), a Member who performs journey by road between places connected by rail or steamer, either wholly or in part, may draw the road mileage at the rates referred to in sub-section (1) in place of the travelling allowance which would have been admissible to him if he had travelled by rail or steamer as the case may be.

1. Substituted by Act 1 of 1978, section 2, w.e.f. 16-1-1978.
Provided that the total amount of travelling allowance drawn by such Member for the entire journey shall not exceed the amount which would have been admissible to him, had he performed such journey by rail or steamer, as the case may be.

1[(3) A Member shall be entitled to an advance of travelling allowance in respect of any journey to be performed by him, in connection with his duties as a Member, to a place outside the Pondicherry region of the Union territory of Pondicherry and the return journey therefrom, on the same terms and conditions as are applicable to the grant of an advance to a First Grade Officer, referred to in sub-section (1), in respect of journeys on tour:

Provided that where, during the journey aforesaid, such Member performs a journey to a place within the Pondicherry region of the Union territory of Pondicherry for attending to any other business connected with his duties as a Member, no advance of travelling allowance shall be admissible to such Member in respect of the journey to a place within the Pondicherry region and the return journey therefrom.]

5. Travelling allowance for intermediate journeys.—Where a Member absents himself for less than seven days during a session of the Assembly or a sitting of a Committee for visiting any place in the Union territory of Pondicherry he shall be entitled to receive travelling allowance in respect of such journey to such place and for the return journey under section 4:

Provided that such travelling allowance shall not exceed the total amount of daily allowance which would have been admissible to such Member under section 3 for the days of absence if he had not remained so absent.

1. Inserted by Act 1 of 1978, section 2, w.e.f. 16—1—1978.
6. Allowances during short intervals between the termination of one session and the commencement of another session, etc.—Where the interval between the adjournment of the Assembly or, as the case may be, one sitting of a Committee and the re-assembly of the Assembly or the next sitting of the Committee at the same place does not exceed three days and the Member concerned elects to remain at such place during the interval, he shall be entitled to draw for each day of residence at such place a daily allowance at the rate specified in section 3:

Provided that if the Member leaves such place during the interval, his absence from the place shall be treated as absence during a session of the Assembly or a sitting of the Committee, as the case may be, and the provisions of section 5 shall apply accordingly.

7. Special provisions.—In the special circumstances specified in the First Schedule, this Act shall apply subject to the provisions of that Schedule.

8. Procedures.—The provisions of the Second Schedule shall apply in respect of claims for salary and allowances.

9. Medical treatment etc., to members.—A Member and every member of his family] shall be entitled free of charge to accommodation in hospitals maintained by the Government and also to medical treatment in accordance with the Medical Attendance Rules, as amended from time to time, applicable to Class I Officers serving in connection with the administration of the Union territory.

1. Inserted by Act 6 of 1969, section 3, w.e.f. 27-6-1969.
FIRST SCHEDULE

(See section 7)

1. Admissibility of travelling allowance where a Member is provided with free transit for the whole or any part of the journey.—No travelling allowance under section 4 shall be claimed by a Member in respect of any journey or part thereof performed by him in a conveyance provided at the expense of the Government, or a Local Fund, but he shall be entitled to draw an allowance at the rate of Rs. 3 only per diem where the duration of such journey lasts for not less than six hours on any day:

Provided that the provisions of this paragraph shall not apply to a journey performed on any railway.

Note: The amount of Rs. 3 is granted to the Members to cover his incidental expenses during such journey or part thereof and is in lieu of the extra road mileage when he performs the journey by a conveyance supplied without charge. This allowance is not an alternative to the daily allowance admissible under section 3 per diem which is allowed to him where admissible for each day of residence on duty.

2. Admissibility of travelling allowances where the place from which a Member performs his journey or to which he returns is not his usual place of residence.—(1) Where a member performs a journey for the purposes of attending a session of the Assembly or a meeting of a Committee or for the purpose of attending to any other business connected with his duties as a member from a place other than his usual place of residence or returns to such a place, he may draw travelling allowance for the actual journey performed or the journey from or to his usual place of residence, whichever is less.

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Where during a session of the Assembly or a sitting of a Committee, a Member performs a journey from the place where such session or sitting is held to any other place for the purpose of attending to any business connected with his duties as a Member he shall be entitled to receive—

(a) travelling allowance, in respect of such journey to such other place and return journey, at the rate specified in section 4 and

(b) daily allowance for each day during any period of residence on duty at the other place at the rate specified in section 3.

3. Regulation of the payment of daily and travelling allowance under the Act.—(1) Notwithstanding that a Member has not taken his seat in the Assembly to which he is elected or nominated, he shall be entitled to receive travelling allowance for the journey performed by him for the purpose of taking his seat in the Assembly.

(2) For absence for a period of seven days or more during a session of the Assembly or a meeting of a Committee for visiting any place in the Union territory of Pondicherry, no travelling or daily allowance will be admissible. The period of absence of a Member shall be reckoned in terms of days beginning and ending at midnight.

Explanation: If a Member comes back on the seventh day whether in the forenoon or in the afternoon, his absence shall be treated as being less than 7 days.

(3) The term "during a session" or "a sitting of a Committee" occurring in section 5 and in sub-paragraph (2) of this paragraph does not include the period of three days immediately preceding the commencement of the session or sitting.
preceding the commencement of and three days immediately succeeding the end of the session or two days immediately preceding the commencement of the business, and two days immediately succeeding the conclusion of the business of the committee.

(4) If a Member leaves the place where the session of the Assembly or a sitting of a Committee is held before the commencement of the interval between the adjournment the session or the sitting of the Committee sine die and the commencement of another session or sitting, such interval not exceeding a period of three days, his absence from that place shall be treated as intermediate absence during a session of the Assembly or a sitting of a Committee as the case may be, and the provisions of section 5 shall apply accordingly.

(5) Travelling allowance for a return journey to the usual place of residence shall be admissible to a Member who leaves the place of a session of the Assembly or a sitting of a Committee during the continuance of such session or sitting and returns to the place of the session or sitting after the conclusion of the business of the session or the sitting, as the case may be, before finally returning to his usual place of residence.

(6) All cases regarding the admissibility of travelling allowance to a Member who arrives at the place where a session of the Assembly or a sitting of a Committee is held, without knowledge of the postponement of the session or the sitting including cases of such Members who arrive after the session or a sitting is adjourned suddenly shall be determined by the Speaker of the Assembly having regard to the circumstances of each case.
(7) Where a Member is provided with free board and lodging at the expenses of the Government or a Local Fund, he shall be entitled to receive only one-half of the daily allowance admissible to him under section 3. If only boarding or lodging is allowed free to the Member, he shall be entitled to receive three-fourths of the daily allowance admissible to him under that section.

SECOND SCHEDULE

(See section 8)

Procedural provisions:—(1) Every Member shall, as soon as possible after he is elected or nominated, declare his usual place of residence to the Controlling Officer, and any subsequent change in the usual place of residence so declared shall be notified to the Controlling Officer in Form A as early as possible.

(2) A Member who claims any travelling or other allowances under this Act, shall support his claim by a Certificate in the following form:

"Certified that no travelling allowance in respect of the journey or daily allowance for the period mentioned in this bill has been or will be claimed from any other official source."

(3) Where no part of the journey is performed by a conveyance provided at the expense of the Government or a Local Fund, the following certificate shall be furnished, namely:

"Certified that I have not performed any part of the journey by a conveyance provided at the expense of the Government or a Local Fund."
(4) After completing each final return journey on the
termination of a session of the Assembly or a sitting of a com-
mittee or any other business connected with his duties as a
Member, a Member shall furnish a Certificate in Form B.

(5) Ordinarily, any non-Governmental dues outstanding
against a member shall not be recovered from his salaries and
allowances but where such dues are on account of certain
services rendered to him in the course of his duties as a
Member such as when he is on tour with a committee, and the
arrangements for such services have been made by or at the
instance of semi-Government institutions or private parties at
the request of officers of the Assembly, and where such Member
in spite of repeated requests had failed to make payment of
such dues, recovery thereof may be effected from the salary or
travelling or daily allowance bills of such Member.

FORM A

I have changed my usual place of residence from

..................................................

with effect from

..................................................

I may henceforward be allowed travelling allowance
from

..................................................

in view of the above reason.

Signature:

Constituency No:

Date:

Government of a Local Fund
FORM B

Departure and return journey certificate

(The Certificate may kindly be filled in, signed and returned to the Secretary, Legislative Assembly, as soon as possible, after completion of the return journey.)

1. Certified that I performed the return journey under section 4 of the Salaries and Allowances of Members of the Legislative Assembly (Pondicherry) Act, 1964 leaving ... ... ... (place) ... ... ... ... ... on the ... ... ... ... ... (date) ... ... ... ... ... I arrived at ... ... ... ... ... ... (place) ... ... ... ... ... ... on the ... ... ... ... ... (date).

2. Certified that I have not performed any part of journey (other than the railway journey) by a conveyance provided at the expense of the Government or a Local Fund.

* 3. Certified that I actually travelled by air from ... ... ... ... ... ... ... ... (place) ... ... ... ... ... ... to ... ... ... ... ... ... (place) ... ... ... ... ... ... by day/night service.

Payment of the supplementary bill is required at ... ... ... ... ... ... ... ... (station) ... ... ... ... ... ... ... ... ... ... ...

Station: ........................................ Member of the Legislative Assembly
Date: ........................................

* Strike out if not applicable.
The following Act of the Legislative Assembly, Puducherry, received the assent of the President of India on the 25th June, 2013 and is hereby published for general information:—

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THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF THE LEGISLATIVE ASSEMBLY (PUDUCHERRY) AMENDMENT ACT, 2013

(Act No. 4 of 2013) (25-6-2013)

AN ACT

further to amend the Salary, Allowances and Pension of Members of the Legislative Assembly (Puducherry) Act, 1964.

Be it enacted by the Legislative Assembly of Puducherry in the Sixty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Salary, Allowances and Pension of Members of the Legislative Assembly (Puducherry) Amendment Act, 2013.

(2) It shall be deemed to have come into force on the 9th day of February, 2007.

2. In the Salary, Allowances and Pension of Members of the Legislative Assembly (Puducherry) Act, 1964, in section 10,—

(a) after sub-section (1), the following sub-section shall be inserted, namely:—

“(1A) Where any person entitled to pension under sub-section (1),—

(i) is elected to the Office of the President or Vice-President or is appointed to the Office of the Governor of any State or the Administrator of any Union Territory; or
(ii) becomes a Member of the Council of States or the House of the People or any Legislative Assembly of a State or Union Territory or any Legislative Council of a State; or

(iii) is employed on a salary under the Central Government or any State Government or any Corporation owned or controlled by the Central Government or any State Government, or any local authority or becomes otherwise entitled to any remuneration from such Government, Corporation or local authority,
such person shall not be entitled to any pension under sub-section (1) for the period during which he continues to hold such office or as such Member, or is so employed, or continues to be entitled to such remuneration:

Provided that where the salary payable to such person for holding such office or being such Member or so employed, or where the remuneration referred to in clause (iii) payable to such person, is, in either case, less than the pension payable to him under sub-section (1), such person shall be entitled only to receive the balance as pension under that sub-section;—

(b) after sub-section (3), the following sub-section shall be added, namely:—

“(4) The family pension payable under sub-section (3) shall also be payable to the family of a person who was a Member and died at any time before the 9th day of February, 2007:
Provided that no such family pension shall be payable if the person entitled is a sitting Member of the Parliament or Legislative Assembly of a State or Union Territory or is drawing pension as ex-MP or MLA or as retired official from Central/State/Union Territory Government:

Provided further that no person shall be entitled to claim arrears of any family pension under this sub-section in respect of a period before the 9th day of February, 2007.”.

T.T. GAMDIK,
Secretary (Law).